## NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 23/10/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: CP/507/(IB)/2017

NAME OF THE PETITIONER

: V. MAHESH

NAME OF THE RESPONDENT

: TAMIL NADU GENERATION AND DISTRIBUTION

CORPORATION LTD.

**UNDER SECTION** 

: 9 RULE 6

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

1 (MAHBOH

DRCPL (CD)

**7**.

VANDANA PARASURAM

RESPONDENT

Vandar

## **ORDER**

Mr. V. Mahesh, RP in person present. Counsel for TANGEDCO present. As per section '14' of the IBC, 2016, supply of essential goods in any circumstances to the Corporate Debtor has to be continued, but for the purpose of non-payment to the essential supplies, the Respondent is proposing action for stopping supply of electricity. RP is directed to make arrangement for payment of the outstanding relating to the supply of electricity within three weeks. Till the payment is made, the Respondent shall not discontinue the supply of the electricity. Put up on 20.11.2017

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MEMBER (TECHNICAL)

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MEMBER (JUDICIAL)